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Madhya Pradesh High Court (Indore Bench)

Case No: First Appeal No. 1728 Of 2018

Lokendra Singh APPELLANT

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Smt. Shobha Kuwar RESPONDENT

Date of Decision: March 13, 2020

Acts Referred:

• Hindu Marriage Act, 1955 - Section 24

Hon'ble Judges: S. C. Sharma, J; Shailendra Shukla, J

Bench: Division Bench

Advocate: Anupam Chouhan, C.B. Pandey

Final Decision: Allowed

Judgement

Shailendra Shukla, J

Heard on I.A.No.2595/2019, which is an application filed under Section 24 of the Hindu Marriage Act, seeking lump sum payment of Rs.50,000/- to

respondent - wife as pendente lite, travelling expenses, Advocate fees and expenses of proceedings.

The present application under Section 24 of the HMA Act has been filed in the appeal preferred by appellant - Lokendra Singh against the judgment

pronounced on 15.5.2018 by ADJ, Badnagar, District Ujjain in HMA.No.18/15 whereby, suit for divorce filed by the appellant - Lokendra has been

dismissed.

In the application filed under Section 24 of HMA Act, it has been mentioned that Lokendra Singh is in possession of 100 Bighas of land and it is his

liability to provide the aforesaid desired amount of Rs.50,000/- to the respondent - wife. Copies of Khasra entries in support has been furnished.

In reply to the application, it has been stated that respondent - wife is already getting maintenance amount of Rs.1500/- per month and this fact has not

been disclosed by the respondent - wife.

Heard the learned counsel for the parties.

It was brought to the notice of this court that the amount of maintenance has been enhanced from Rs.1500/- to Rs.2000/- per month. However, the

amount of Rs.50,000/- which has been sought by the respondent - wife is an appropriate amount, considering the expenses the respondent would be

incurring in travelling expenses, Advocate fees and other expenses of proceedings.

Hence, the aforesaid I.A.No.2595/2019 filed under Section 24 of HMA Act is allowed and appellant - Lokendra Singh is directed to pay Rs.50,000/-

lump sum amount to respondent - Smt. Shobha Kuwar. The aforesaid amount be paid to the respondent - wife, within a period of 15 days from the

date of passing of this order.

It is made clear that Rs.50,000/- would not affect the payment of Rs.2000/- per month maintenance amount, which is already been paid by appellant -

Lokendra to respondent - wife.

Matter be listed for final hearing in due course.

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